

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-744/ND/2018

Mr.Kamaljeet Bhatti Prop. Planet Mobi ...Applicant

Vs. *digital* ...Respondent
Realdream Pvt. Ltd.

Under Section: Section 9 of IBC.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 03.07.2018

For the Appellant :
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 26.07.2018.

Mukesh

5/19
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**